

12:27 hrs.

## PAPERS LAID ON THE TABLE

## Notification under Rubber Act

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): I beg to lay on the Table:

- (1) A copy of the Rubber Board (Provident Fund) (Amendment) Rules, 1966, published in Notification No. S.O. 3908 in Gazette of India, dated the 17th December, 1966, under sub-section (3) of section 25 of the Rubber Act, 1947;
- (2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No LT-943/67.]

Shri S. M. Banerjee (Kanpur) I have to say something about the business of the House for the next week. Today is Friday.

Mr. Speaker: Let him wait

12:28 hrs.

## PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 30th June, 1967:—

1. The Companies Tribunal (Abolition) Bill, 1967;
2. The Appropriation (Railways) No. 2 Bill, 1967.

Sir, I lay on the Table a copy, duly authenticated by the Secretary of Rajya Sabha, of the Anti-Corruption Laws (Amendment) Bill, 1967, passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 30th June 1967.

12:39 hrs.

## ESTIMATES COMMITTEE

## Sixth Report

Shri F. Venkatasubbaiah (Nandyal). I beg to present the Sixth Report of the Estimates Committee on the Ministry of Education—(i) Salar Jung Museum, Hyderabad; and (ii) Archaeological Museums.

## ELECTION TO COMMITTEE

## COIR BOARD

The Minister of Commerce (Shri Dinesh Singh): I beg to move the following:

"That in pursuance of sub-rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, as amended by S.R.O. No. 3963 dated the 12th December, 1967, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for the term to be specified by the Central Government."

Mr. Speaker: The question is.

"That in pursuance of sub-rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, as amended by S.R.O. No. 3963 dated the 12th December, 1967, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for the term to be specified by the Central Government."

The Motion was adopted

12:40 hrs.

## RE BUSINESS OF THE HOUSE

Shri S. M. Banerjee (Kanpur): This is the second time I find that that item.

[Shri S. M. Banerjee] is missing and the responsibility is being shirked by the Minister of Parliamentary Affairs.

Mr. Speaker. About what?

Shri S. M. Banerjee: Business of the House

Mr. Speaker. The Business Advisory Committee has fixed up the time for various Demands.

Shri S. M. Banerjee. I know that today is Friday. We have been requesting the Minister of Parliamentary Affairs through you to arrange for discussion of certain matters.

Mr. Speaker. Now we are discussing the Demands for Grants.

Shri S. M. Banerjee. Even during discussion of the Demands, we have had one hour and two hour discussions on important matters.

Mr. Speaker. That is if allowed by the Speaker the Minister has nothing to do with that.

Shri S. M. Banerjee: I have been appealing to the Minister through you to arrange for the discussion of two or three important matters.

For instance, I have come to know now.

Mr. Speaker. Don't go into details. I will not allow. All that you wanted is that the Minister must make some statement.

Shri S. M. Banerjee. We want to request you.

Mr. Speaker. Don't go into details of the subjects which are pending for full attention and something.

Shri S. M. Banerjee: I am not mentioning call attention notices at all.

Mr. Speaker. Even discussions.

Shri S. M. Banerjee: I am simply mentioning that the Deputy Prime Minister and Finance Minister definitely told us that he has no objection if

the DA Commission's report is discussed; of course, he reserves his comments because he has to consult the State Chief Ministers. So, the discussion of the DA Commission's report, which is agitating more than 22 lakhs of Government employees, should be allowed.

Mr. Speaker. Before the budget demands?

Shri S. M. Banerjee: Yes. Let us have a two-hour discussion. That is one thing.

Secondly, I am told that a motion on privy purses by Shri Madhu Limaye has been admitted. Let it be discussed. About its international repercussions and so on, let us know what the mind of the Government is. Will it allow these two discussions?

The third thing is this. The budget is very important otherwise we can not function without the budget, I know that, but I think that during the course of the budget discussion some discussions.

Mr. Speaker. You are going into details. You have pointed out that the Minister must fix up some programme. That is the main thing. Now don't go into details. Let me hear one or two others also, then we will see. You have had your say. All that you want is that the programme for the next week must be announced by the Minister, and some of those things which you say are very important must be taken up for discussion. Do not go on prolonging now.

Shri S. M. Banerjee: I want a statement from the Home Minister.

Mr. Speaker. All right, kindly sit down. You have made your points.

Shri S. M. Banerjee: Unless we have a statement, how can we carry on?

Mr. Speaker. Therefore, let us hear others also.

**Shri S. M. Banerjee:** We want a statement from the Home Minister. Let him make a statement *suo motu* because we hear that Mohit Choudhary and others have all been acquitted.

**Mr. Speaker:** You are going into details. Shri Ranga.

**Shri Ranga (Srikakulam):** As far as we are concerned, we are very much concerned over this that so many demands for grants are going to be guillotined, and this is the first occasion I think when this thing is being allowed to be done by the house. We are very sorry about it. In the past we used to have this understanding that as far as possible as many of those Ministries as possible should come up for discussion. If these discussions were found by the Speaker to be calling within the purview of the debates that we would be having, they were not taken up, they would not be taken, that was the earlier understanding. Unfortunately or fortunately we have been following some other procedure, but at least now I would like to plead with you not to have all these things, during the time when we are discussing these demands, so that at least the programme we have got before ourselves can be completed satisfactorily. After all, we owe an explanation to the country that in regard to the administration of so many of these departments Parliament has not been able to, would not be able to, have proper discussion.

**Mr. Speaker:** That was my view also

**Shri George Fernandes rose—**

**Mr. Speaker:** Mr. Fernandes, why don't you allow Mr. Limaye.

**श्री गणु लिमये :** (मुंबेर) घणवल महोदय मेरे दो बुझाप हैं। सा तो बाप काज से कर सकते हैं या सोमवार से 21 तारीख तक, जिस दिन डिमान्ड्स गिलोटिज होवें, जो एक बंदा हब सोल बरबाद कर रहे हैं 1 से 2 बजे के बीच में—मैं हुमेका के लिये यह नहीं कह रहा हूँ, 21 तारीख तक—उस को हब सोल सुनिमाव करे और सोम वरवार न हो।

12381 (AJ) L&D—8.

**Mr. Speaker:** We want lunch hour also. What is all this?

**श्री गणु लिमये :** दूसरी बात यह कि 15 तारीख को शनिवार, है, उस का भी इस्तेमाल हम लोग कुछ भागो की बहुत करने के लिये करे। हब दोनो चीजें नहीं चला सकते हैं। एक और भाग ने जो एक बड़ बंटे की बहुत जारी की है, वह बहुत अच्छा कर दिया है। और सब से ज्यादा दिलचस्प बहुते इस के द्वारा हुई हैं। इस लिये लच शवर को खत्म किया जाये और शनिवार को हम बैठे। मुझ को बतलाया गया है कि भगले गुदवार को प्रीवी पर्स का मामला लिया जायेगा 193 के मातहत।

**Shri Ranga:** Quorum should not be challenged.

**श्री गणु लिमये :** कोरम का प्रश्न भी नहीं उठाना चाहिये। मैं बिल्कुल श्री रंगा से सहमत हूँ। मैं सत्ताधारी दल से और विरोधी दल वालों से भी प्रपील करता हूँ कि वह कोरम का मामला न उठावें।

**Mr. Speaker:** How can I help it? If somebody raises the question of quorum, I have to ring the bell.

**Shri Ranga:** It is an understanding.

**Mr. Speaker:** If an understanding is respected by all, it can work; otherwise it will not work.

**Shri Surendranath Dwivedy (Kendrapara):** Although the Business Advisory Committee has allotted time to the different ministries, it is necessary that every week the Minister should announce the ministries which are going to be taken up next week. He has not done so this time. Secondly, as Prof. Ranga pointed out, probably this is the first time that this has happened in the House that more than half the demands will be guillotined. I suggest that we may extend the discussion by a week more and adjust the programme of the Rajya Sabha accordingly so that we can take up

[Shri Surendranath Dwivedy]

some more important ministries. Instead of completing it on the 21st of July, can we not extend it by four or five days?

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): Sir, I respect the sentiments expressed by the hon Members here. But as you know it is not possible to extend the debate beyond the 21st. I did not announce the demands to be discussed next week because they are already announced. If they so desire, I shall make an announcement every week.

Shri Surendranath Dwivedy: Why cannot it be extended beyond the 21st?

Dr. Ram Subhag Singh: That is not going to be a possible proposition.

Mr. Speaker: About sitting on Saturday, we shall discuss it later on, the Business Advisory Committee is meeting on Monday.

Shri Randhir Singh (Rohtak) On Saturdays, we cannot sit. We have to go to our constituencies. We have got serious objection to this proposal. We have fixed our meetings on Saturday.

Shri Bal Raj Madhok (South Delhi): Sir, discussion of the demands is the most important business of the House. We find that the demands of a number of ministries are going to be guillotined due to shortage of time. We must find more time, we can forego our lunch hour and sit on Saturday or we can sit late till 7 P.M. First priority should be given to the discussion of the demands for grants of the ministries and only then other work should be taken up.

Mr. Speaker: The Business Advisory Committee is meeting on Monday and it will consider whether we can sit on the 11th, that is, Saturday. About dispensing with the lunch hour only for these two weeks, that also can be considered by the Committee. So, the Committee will meet on Monday and consider all the aspects. Shri Easwara Reddy may continue his speech now.

Shri Nambiar (Tiruchirappalli): We are not promised anything about the discussion on the dearness allowance question. We do not know whether he is going to give time.

Mr. Speaker: How can he give time? He cannot say anything now.

Shri Nambiar: The whole government machinery will be paralysed.

Mr. Speaker: I have called Shri Easwara Reddy.

12.50 hrs.

## DEMANDS FOR GRANTS

### MINISTRY OF IRRIGATION AND POWER

Shri Easwara Reddy (Cuddapah): Mr. Speaker, Sir, yesterday, I was speaking about drought relief. I request you to set up a famine eradication board in the Centre.

Sir, we have already a Board to control the floods and floods are only one aspect of the vagaries of the monsoon. I am glad that we have the Flood Control Board. We are doing something, though unsatisfactorily. Now, when you have a Control Board for floods, why don't you have an eradication board for famines, which are another aspect of the vagaries of the monsoon? I hope you will appreciate the reasonableness of my demand. It should not be simply a sign-board. What I request is, you should set up a Famine Eradication Board at the Centre at least with a sum of Rs 600 crores at its disposal, and a phased development of all the drought-affected areas in the country should be carried on under its auspices. This is not a new proposal. I drew the attention of your Ministry to this proposal two years back, when I had the opportunity of speaking on the Demands for Grants.

Last year, in June, the four Chief Ministers of Southern States, faced with a serious famine crisis, met at